

(d) Yes, Sir.

(e) TDA's working is continuously reviewed by its Steering Committee and the Standing Committee.

Besides, the Government of India appointed a Group in 1986 to review the functioning of Trade Development Authority, Indian Institute of Foreign Trade and Trade Fair Authority of India.

(f) The Group has noted the importance of catalytic role of TDA. Most of the recommendations made by the Group in respect of TDA have been accepted by the Government.

[Translation]

Waiver of Agricultural Loans

1513. SHRI RAGHAVJI:
 SHRI MANIKRAO
 HODLYA GAVIT:
 SHRI R.N. RAKESH:
 SHRI Y.S. RAJASEKHAR
 REDDY:
 SHRI K. MURALEEDH-
 ARAN:
 SHRI KODIKKUNNIL
 SURESH:

Will the Minister of FINANCE be pleased to state:

(a) the names of the States which have submitted their debt relief schemes to Union Government; and

(b) the total amount of loans proposed to be waived and the number of beneficiaries under the debt relief scheme of Government, bank-wise and State-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) The following States have submitted their debt relief schemes for cooperative banks to the National Bank for Agriculture and Rural Development (NABARD):

1. Assam;
2. Bihar;

3. Gujarat;
4. Himachal Pradesh;
5. Maharashtra;
6. Madhya Pradesh;
7. Rajasthan;
8. Tamil Nadu;
9. Uttar Pradesh;
10. West Bengal.

(b) It is not possible at present to make any estimates bank-wise and state-wise about the number of beneficiaries who are likely to be benefitted by the Debt Relief Scheme. The quick estimates made by NABARD and Reserve Bank of India indicate that the amount likely to be written off might be around Rs. 4,000 crores.

[English]

Permission to Peerless to sell its Certificates Abroad

1515. DR. DEBI PROSAD PAL:
 Will the Minister of FINANCE be pleased to state:

(a) whether the Peerless General Finance and Investment Company Ltd. has approached Government seeking permission to sell its certificates outside the country;

(b) if so, the details thereof;

(c) whether such permission to sell the certificates has been given or proposed to be given to the Company; and

(d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (d) Reserve Bank of India (RBI) has reported that M/s Peerless General Finance and Investment Company Limited had sought Bank's permission for selling certificates to non-resident Indians and for opening of sterling accounts abroad. The Bank had earlier given its no objection 'in-principle' to the Company for selling the certificates abroad subject to certain terms